

- (i) Supplementary Statement No. I First Session, 1962. (Third Lok Sabha).

Magistrate, First Class, Bhopal, under section 188, Indian Penal Code:

[See Appendix I, annexure No. 59]

- (ii) Supplementary Statement No. II Sixteenth Session, 1962. (Second Lok Sabha).

1. Shri Hukam Chand Kachwai
2. Shri Ramachandra Vithal Bade.
3. Shri Homi F. Daji."

[See Appendix I, annexure No. 60]

- (iii) Supplementary Statement No. IV Fifteenth Session, 1961. (Second Lok Sabha).

Shri S. M. Banerjee (Kanpur): I want to know only whether these Members have been kept in the Bhopal jail, because we have read that the condition is horrible there.

[See Appendix I, annexure No. 60]

Mr. Speaker: This is what is said in the letter, that it is Bhopal Jail.

DELHI SHOPS AND ESTABLISHMENTS
 (AMENDMENT) RULES

12.38 hrs.

STATEMENT RE. AGREEMENT ON COAL MINING IN THE STATE OF WEST BENGAL

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): I beg to lay on the Table a copy of Notification No. F. 20(6)61-Lab. (i), published in Delhi Gazette dated the 14th September, 1961 containing the Delhi Shops and Establishments (Amendment) Rules, 1961, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954. [Placed in Library. See No. LT-306/62].

The Minister of Mines and Fuel (Shri K. D. Malaviya): I am glad to inform the House today that an Agreement has been reached between the Government of West Bengal and the Central Government about the exploitation of coal reserves in the State of West Bengal and the manner in which the Government of India and the State Government would be associated in this work. Thus a long outstanding issue has been resolved and the way cleared for the development of coal production in West Bengal for the mutual advantage of both, the State itself and other parts of the country which need this coal. I am placing before the House a copy of the Agreement that has been reached. [Placed in Library, See No. LT-308/62]

Report of the Hindu Religious Endowments Commission

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): I beg to lay on the Table a copy of Report of the Hindu Religious Endowments Commission (1960-61). [Placed in Library.

See No. LT-306[62].

12.37 hrs.

IMPRISONMENT OF MEMBERS

Mr. Speaker: I have to inform the House that I have received the following letter, dated the 7th August, 1962, from the Superintendent, District Jail, Bhopal:

"I have to inform you that on the 6th August, 1962, the following Members of Lok Sabha have been admitted in the jail. They have been sentenced to seven days' simple imprisonment by the

2. It will be recalled that the Government of West Bengal had expressed a desire to develop their own mines in order that the output from these may feed the fast developing industries in that State. They had, therefore, requested that the Government of India agree to mines being set up in the public sector by the State. There was some difference of opinion between the State Government and the Central in regard to the arrangement for achieving this object. All the same, the Central Government, after giving considerable thought to